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The output from the Station was low during the last two years mostly because the unit outages for refuelling had to be extended for carrying out certain modifications in the reactor internals, due to defiencies noticed during the refuelling operations. These repairs were completed sometime back and the output of Tarapur Atomic Power Station during 1973 will be much higher and closer to its rated capacity.

185. [Transferred to the 2nd March, 1973].

186. [Transferred to the 28£h~ Feb ruary, 1973].

#### CHANGE IN PRESENT SESTEM OF FILM CENSOR

187. SHRIMATI LAKSHMI KUMARI CHUNDAWAT: SHRI SWAISINGH SISODIA:

Will the Minister of INFORMATION BROADCASTING be pleased to state:

- (a) whether Government propose to make radical changes in the present system of film censor; and
  - (b) if so, the main features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) and (b) The major a-ecommendations of the Enquiry Com-Jnittee on Film Censorship relate to the reorganisation of the Board Jf Film Censors and certain certification procedures. A Bill to this effect is proposed to be introduced during the current Session of the Parliament.

# LOCATION OF PUBLIC SECTOR INDUSTRIES

188. SHRI A. G. KULKARNI; Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether it is a fact that the following eight public sector industries which were to be located in

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Maharashtra have now been located outside that State:

1. Compressors and Pumps,

to Questions

- 2. Railway wagons,
- 3. Heavy Plates and Vessels,
- 4. Foundry Forge,
- 5. Small Car-project,
- 6. Indian Telephones long distance transmission equipment project,
- 7. Tele-communications Cable Factory;
- 8. Electronics;
- (b) whether any complaints have been received from Maharashtra State about the change in location; and
  - (c) if so, the details thereof?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) to (c) The information is not readily available. It will be collected and placed on the Table of the House.

## PRODUCTION OF ELECTRONICS

189. SHRI SARDAR AMJAD ALI: SHRI
N. R. CHOUDHURY: SHRI K. B.
CHETTRI: MISS SAROJ
PURUSHOTTAM KHAPARDE;
SHRI KALI MUKHERJEE: SHRI
SHYAM LAL GUPTA;

Will the Minister of ELECTRONICS be pleased to state:

- (a) the comparative datas of different States in the field of production electronics all over the country;
- (b) whether the total production ia sufficient to meet the domestic needs of the country;
- (c) if not, what steps Government have taken to stem production of the same; and
- (d) whether Government propose to rationalise the production?

THE MINISTER OF ELECTRONICS (SHRI K. C. PANT): A statement is laid on the Table of the House.

#### STATEMENT

(a) An approximate comparative data of the production of electronic items in the different States is given below:—

Mysore (Above 30 per cent)

The bulk of the production is in two public sector undertakings, Bharat Electronics and Indian Telephone Industries.

#### Maharashtra

Bulk of the production is in companies with substantial foreign equity.

Andhra Pradesh (Between 10 per Mysore (Above 30 per cent)

Bulk of production in two public-sector undertakings, Electronics Corporation of India and Hindustan Aeronautics Ltd.

West Bengal (Between 5 per cent and 1 per cent)

Production primarily in companies with substanital foreign equity.

## Rajasthan

Production primarily in public-sector undertakings, Instrumentation Ltd.

### Tamil Nadu

Production primarily in Hindustan Teleprinters.

### Haryana

U.P.

Delhi

Less than 1 per cent

Rest of the States and Union Territories.

(b) and (c) The production of entertainment electronic equipment

(Radios, TV, Tape Recorder, Sound. Equipment etc.) is adequate to meet the domestic demand and also to enable exports to be done. Production in these items is below the licensed capacity. Tape Recorders are made primarily by assembling imported components. Suitable measure are being taken to produce the necessary indigenous components.

Professional equipment (both for Defence and Communication) is currently inadequate to meet existing and. projected demands. These are primarily being produced by public sector undertakings. A substantial proportion of th,e purchases is made by Government Departments and Agencies funded by Government. Their demand is, therefore, related to allocations made in the Five Year Plans. A Task Force appointed by the Planning Commission is currently estimating the likely demand for various electronic and communication equipment in a variety of fields in the Fifth Five Year Plan period. A demand profile is expected to emerge from the deli-brations of the Task Force.

(d) Electronics is an industry which is considered suitable for equitable distribution throughout th^ country. However, in a number of states, the industry has yet to develop fully &s can be seen from the table above. The Electronics Commission is actively assisting State Governments in setting up special development committees to-examine the ways in which the industry can be set up in respective states particularly in the small scale technical enterpreneurs. Such sector-by Committees have been formed in West Bengal and Kerala, while some other states are in the process of forming similar Committees. The Electronics Commission is also providing financial asistance for setting up Testing and Development Centres in each state which are expected to materially help in increasing both the quantity and quality of production in this area. Special preference is being given in the matter of licensing new units to those who wish to establish such units

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projects.

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## LOSS TO LIFE AND PROPERTY DUE TO MULKI TROUBLE IN ANDHRA PRADESH AND MYSORE

190. SHRI DWIJENDRALAL SEN GUPTA:

> SHRI SUHRID MULLICK CHOUDHURY: SHRI SALIL KUMAR GANGULI: SHRIMATI SAVITA BEHEN: SHRI GANESHI LAL CHAUDHARY: SHRI O. TYAGI: SHRI P. S. PATIL: SHRI THILLAI VILLALAN;

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the extent of loss of life and public property in the wake of Mulki Rules trouble in Andhra Pradesh and Mysore; and
- (b) whether Government propose to reconsider its decision taken earlier in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a) According to the information received from Ihe Government of Andhra Pradesh, 68 persons have been killed in the disturbances connected with the Mulki Rules agitation in the State, so far. The value of loss of property is being ascertained. Information from the Government of Mysore is awaited.

- (b) Government are most anxious to bring about an expeditious return to normalcy and satisfactory solutions to the problems agitating the minds of the people of Andhra Pradesh.
- 191. [Transferred to the 6th March, 1973].

## STARTING OF SMALL INDUSTRIAL UNITS BY GOVERNMENT

to Questions

- 192. SHRI SITARAM KESRI: Will the Minister of INDUSTRIAL DEVE LOPMENT AND SCIENCE AND TECHNOLOGY be pleased t<sub>0</sub> state:
- (a) whether Government have decided to launch two lakh small industrial units with a view to providing jobs to the unemployed in the country;
- (b) if so, the sectors in which the units would be started; and
- (c) the area in which the new units would be launched?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRA-MANIAM): (a) and '(c) The proposal drawn up by the Small Scale Industries Development Organisation possibilities for creation of 2 lakh new units during the Fifth Five Year Plan period in the Rural Industries Project areas, Backward areas

and other Growth Centres. (

- (b) Sector-wise details are being worked out.
- 193. {Transferred to the 27th Feb ruary, 1973).

## COMMITTEE TO SCRUTINISE PRO-POSALS INVOLVING FOREIGN **COLLABORATIONS**

194. SHRI **KOTA** PUNNAIAH: N. SHRI IOSEPH: SHRI V. R. PARASHAR: SHRIMATI VIDYAWATI CHATURVEDI: SHRI A. G. KULKARNI: SHRIMATI SATYAVATI DANG: SHRI KRISHAN KANT: SHRI S. B. BOBDEY;

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government propose to appoint a Committee to scrutinise